

## **Constitution (Ninetieth Amendment) Act, 2003**

# [28 September 2003]

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#### **Constitution (Ninetieth Amendment) Act, 2003**

### [28 September 2003]

An Act further to amend the Constitution of India. BE it enacted by Parliament in the Fifty-fourth Year of the Republic of India as follows:--

### 1. Short Title :-

This Act may be called the Constitution (Ninetieth Amendment) Act, 2003.

### 2. Amendment Of Article 332 :-

In article 332 of the Constitution, in clause (6), the following proviso shall be inserted, namely:--

"Provided that for elections to the Legislative Assembly of the State of Assam, the representation of the Scheduled Tribes and non-Scheduled Tribes in the constituencies included in the Bodoland Territorial Areas District, so notified, and existing prior to the constitution of the Bodoland Territorial Areas District, shall be maintained.".